

**(2018) 05 CHH CK 0119****Chhattisgarh High Court****Case No:** Criminal Appeal (CRA) No. 1329 Of 2014

Kapil Kumar Sahu

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

**Date of Decision:** May 15, 2018**Hon'ble Judges:** Manindra Mohan Shrivastava, J**Bench:** Single Bench**Advocate:** Rajkumar Pali, Majid Ali**Final Decision:** Dismissed**Judgement**

Conviction,Sentences

Under Section 363 of IPC,"R.I. for 3 years and fine of Rs.500/- in default of which, additional R.I., for 1 month.

Under Section 366-A of IPC,"R.I. for 3 years and fine of Rs.1000/- in default of which, additional R.I., for 3 months.

Under Section 376 of IPC,"R.I. for 10 years and fine of Rs.1000/- in default of which, additional R.I., for 3 months.

Under Section 6 of the Protection of Children

From Sexual Offences Act, 2012","R.I. for 10 years and fine of Rs.1000/- in default of which, additional R.I., for 3 months.